

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

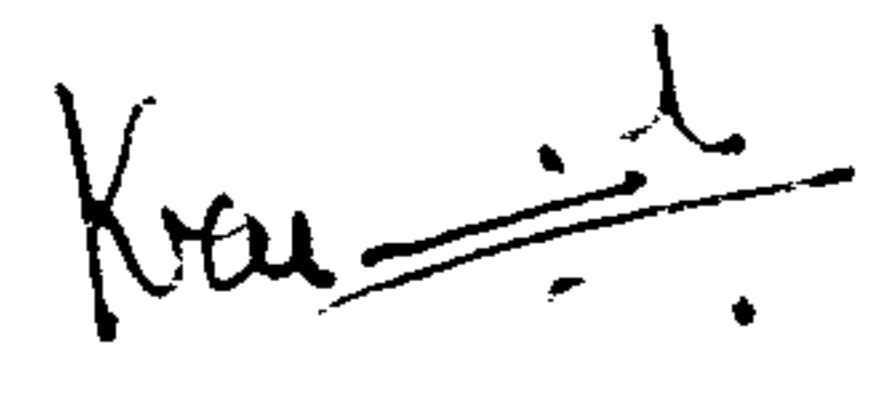
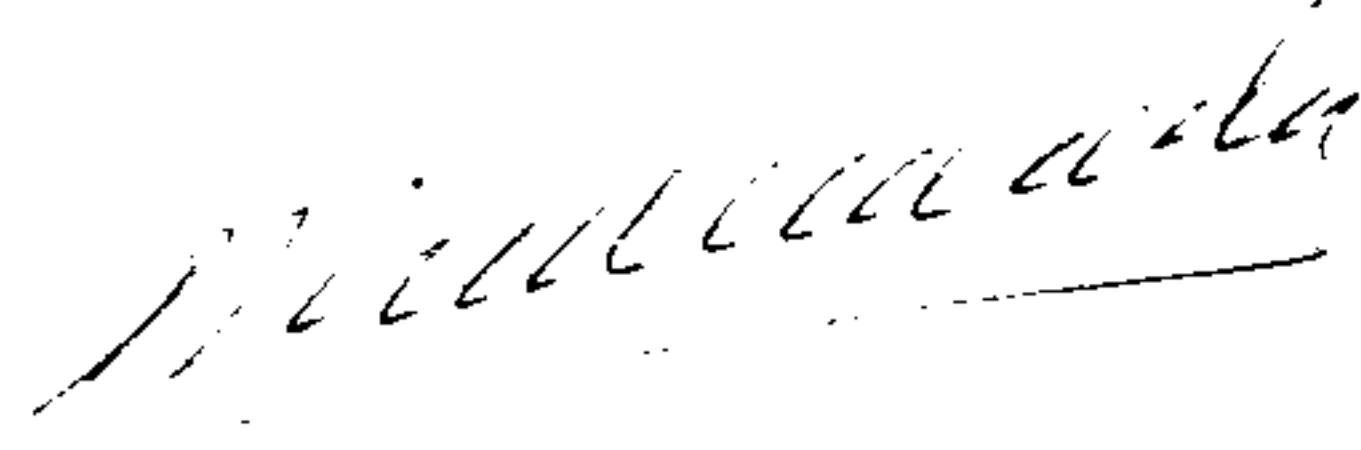
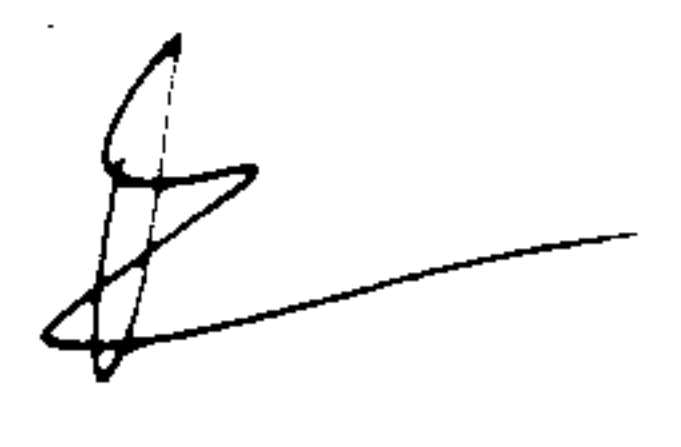
**TP No. 123/397-398/NCLT/AHM/2016 (New)
CP No. 26/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Kanakbhai Ratilal Patel
V/s.
Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kunal P Vaishnav	Advocate	Resp No. 4.	
2.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	
3.	KAVANKUMAR MANKAD i/b. Vaibhavi Parikh.	} Adv.	R-1-5	

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Mr. Kavankumar Mankad i/b Learned Advocate Ms. Vaibhavi Parikh present for Respondents No. 1 and 3. Learned Advocate Mr. Kunal Vaishnav present for Respondent No.4.

The order of Hon'ble NCLAT in Company Appeal (AT) no. 386/2017 passed as order for the stay of proceeding.

List the matter on 24.04.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL